

**National commission for denotified Nomadic and Semi-Nomadic Tribes**

70. DR. CHANDAN MITRA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the main recommendations of the National Commission for Denotified Nomadic and Semi-Nomadic Tribes (NCDNSNT) made in its report submitted to Government in 2008;

(b) the reasons for delay in implementation of the NCDNSNT recommendations; and

(c) the fresh steps taken by Government to grant scheduled tribes status to the nomadic and semi-nomadic tribes identified by the NCDNSNT and give them reservation in Government services accordingly?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) The gist of recommendations made by the commission is given in the Statement (*See below*).

(b) and (c) Cabinet in its meeting held on 30.01.2014 has approved the establishment, through an executive order, of a National Commission for Denotified, Nomadic and Semi-Nomadic Tribes (NCDNT) for a period of three years and framing of an appropriate scheme for grant of pre and post matric scholarships and construction of hostel for DNT students. Accordingly, a NCDNT has been constituted and Dr. Ambedkar Pre-matric and Post-matric Scholarship for DNTs and Nanaji Deshmukh Scheme for construction of Hostels for DNT students have been framed by the Ministry. As regards the grant of Scheduled Tribe Status to DNTs is concerned the Renke Commission in its report has indicated that around 97% of Denotified and 86% of the Nomadic Tribes come under SC, ST, or OBCs. As per the terms of reference of the newly constituted NCDNT, the commission shall identify the castes belonging to Denotified and Nomadic Tribes which have not been included in the lists of Scheduled Castes, Scheduled Tribes and Central List of Other Backward Classes and to pursue their case for inclusion in these lists depending on the modalities laid down for the purpose.

***Statement******Gist of Recommendations of the Renke Commission***

- Union Government initiate steps to enumerate DNTs in the next census due in 2011.
- For implementation of welfare Schemes for DNTs State-wise list of such tribes should be prepared.

- Advisory Committees may be made at District and State level to assist the socio-economic condition of the DNTs, so that action plan can be drawn for their welfare.
- State Government may take special steps to issue Caste Certificates and ration cards to every member of DNT, and BPL Certificates and to the concerned members, expeditiously.
- Union of India may take special campaign for issue of voter ID to the eligible members of DNT.
- Basic civic amenities be provided to the DNTs living in colonies and clusters.
- Ministry of SJ & E may earmark outlay for the welfare of DNTs.
- Central should modify the existing Housing Schemes in urban/rural areas and earmark specifically for DNTs.
- Special drive be made for awareness of DNTs particularly among women to avail the benefit of various schemes for educational empowerment. Special Residential Schools for DNT Boys and Girls be made to encourage education among them.
- Skill Development Programmes be taken up for DNTs to improve their self employability and wage employment, in collaboration with National Small Industries Corporation (NSIC), Khadi and Village Industries Commission (KVIC), the Central Cottage Industries Corporation of India Limited, the Handicrafts and Handlooms Exports Corporations of India Limited.
- States/UTs and Central Ministries should formulate and implement DNT Sub-Plan for DNTs
- Separate Finance and Development Corporation for DNTs, like National Scheduled Castes Finance and Development Corporation, may be set up at the centre.
- Considering the gravity of their plight, there is a need for a separate department for the welfare of DNTs at the State level and separate Ministry/Department for the welfare of DNTs at the Centre.
- It is necessary that the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 be, mutatis mutandis, made applicable to DNTs, and the implementation of the same be reviewed and monitored from time to time.
- Constitution may be amended to include “Scheduled Communities” under Article 330 and Article 332 to enable these communities to be eligible for reservation of seats in the Houses of the People and in the Legislative Assemblies of the States.
- Seats may be reserved in Block/Taluka Panchayats and Zila Panchayats/Zila Parishads, and the Urban Local Bodies for DNTs wherever there population is concentrated.

- To mobilise additional resources to improve the socio-economic conditions of DNTS, it is suggested that 10% of the funds earmarked for M.P. Local Area Development Fund.
- It is suggested that the DNTs be given 10% reservation in Government jobs even if the total reservation exceeds 50%.
- Research Institutes should be set up by the States/UTs for DNTs.
- A multicultural complex/Academy may be set up in every State/UT to develop, preserve and exhibit the diverse and rich cultural heritage of DNTs

**Irregularities in scholarships awarded to  
underprivileged students**

†71. SHRI RAMDAS ATHAWALE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of schools providing scholarships to the underprivileged students in the country; and

(b) whether the cases of fiddling by schools in awarding scholarships to the underprivileged students have come to the fore, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) and (b) The Department of Social Justice and Empowerment provides scholarships under Pre matric scholarship schemes for Scheduled Caste and other backward class students.

These are Centrally Sponsored Schemes where in the State Government/UT Administrations are the implementing agencies and due central assistance is released as per the guidelines of the scheme. The details of the schools, candidates etc. are maintained by the State Government/UT Administrations. No cases of fiddling by schools in awarding scholarship has been reported.

**Separate Ministry and sub-plan for OBCS**

72. SHRIMATI GUNDU SUDHARANI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that Other Backward Classes (OBCs) have been demanding for a separate sub-plan on the lines of SC/ST sub-plan;

(b) whether it is also a fact that they have been demanding for a separate Ministry to look after welfare and well being of OBCs; and

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†Original notice of the question was received in Hindi.